



KARNATAKA LOKAYUKTA

No.UPLOK-2/DE.1192/2017/ARE-8

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001.
Dated 03.03.2021.

RECOMMENDATION

Sub:- Departmental inquiry against Shri V.Palani, Group D Employee(retired), Sri Atavi Siddalingeshwara PU College, C.T.Kere, Tumkur District - reg.

Ref:- 1) Government Order No. ED 242 SES 2017 dated 08.09.2017.

2) Nomination order No. Uplok-2/DE.1192/2017 dated 23.12.2017 of Upalokayukta, State of Karnataka.

3) Inquiry report dated 23.02.2021 of Additional Registrar of Enquiries-8, Karnataka Lokayukta, Bengaluru.

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The Government by its order dated 08.09.2017 initiated the disciplinary proceedings against Shri V.Palani, Group D Employee(retired), Sri Atavi Siddalingeshwara PU College, C.T.Kere, Tumkur District, [hereinafter referred to as Delinquent Government Official, for short as 'DGO'] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination Order No. Uplok-2/DE.1192/2017 dated 23.12.2017 nominated Additional Registrar of Enquiries-8, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.

3. The DGO - Shri V.Palani, Group D Employee(retired), Sri Atavi Siddalingeshwara PU College, C.T.Kere, Tumkur District, was tried for the following charges :-

“ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನಿಮ್ಮ ಮೇಲೆ ಈ ಕೆಳಕಂಡ ಆಪಾದನೆಯನ್ನು ಮಾಡಲಾಗಿದೆ.

ಅ.ಸ.ನೌ.ಆದ ನೀವು ಗ್ರೂಪ್ 'ಡಿ' ನೌಕರರಾಗಿ ನೃಪತುಂಗ ಪ್ರೌಢಶಾಲೆ, ಎಸ್.ಐ.ಐ. ಬಡಾವಣೆ, ತುಮಕೂರು ಇಲ್ಲಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದ ನೀವು, ನಿಮ್ಮ ಜನ್ಮ ದಿನಾಂಕ.07-06-1957 ಎಂದು ನಿಮ್ಮ ಸೇವಾ ದಾಖಲೆಗಳಲ್ಲಿ ನಮೂದಾಗಿದ್ದಾಗ್ಯೂ ನಿಮ್ಮ ಜನ್ಮ ದಿನಾಂಕ 07-06-1967 ಆಗಿದ್ದು, ನೀವು ಶಾಲಾ ಕೆಲಸಕ್ಕೆ ಸೇರುವಾಗ ದಿನಾಂಕ 7.6.1957 ಎಂದು ಸುಳ್ಳು ಶಾಲಾ ಪ್ರಮಾಣ ಪತ್ರ ಸಲ್ಲಿಸಿ ಸರ್ಕಾರಿ ಹುದ್ದೆ ಪಡೆದಿದ್ದು, ತನ್ನೂಲಕ ನಿಮ್ಮ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ, ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ನೀವು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ವರ್ತನೆ) ನಿಯಮಾವಳಿ 1966ರ 3(1)(i) ರಿಂದ (iii) ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ”

4. The Inquiry Officer (Additional Registrar of Enquiries- 8) on proper appreciation of oral and documentary evidence has held that, the above charge against the DGO - Shri V.Palani, Group D Employee(retired), Sri Atavi Siddalingeshwara PU College, C.T.Kere, Tumkur District, is ' proved'.

5. On re-consideration of report of inquiry and all other materials on record, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is recommended to accept the report of Enquiry officer.

6. However, ~~since~~ there is no material to establish that the DGO has deliberately shown his date of birth as 07.06.1957 in order to gain any advantage in his service. It is also not shown by leading any specific evidence that he could not have been qualified for appointment having regard to his age, if the date of birth had been shown as 07.06.1967. In any event, the fact that the DGO has not taken any steps to get the date of birth corrected ~~show~~ that he was suppressing the true date of birth for whatever reason. In such circumstances, I am of the view that the omission on the part of the delinquent which is not proved to have been intended to gain any advantage, has to be viewed liberally while recommending punishment.

7. Hence, keeping in mind the fact that the DGO has already retired from service, recommendation is hereby made to the Competent Authority to 'impose penalty of withholding 05%(five) pension payable to DGO Shri V.Palani, Group D Employee(retired), Sri Atavi Siddalingeshwara PU College, C.T.Kere, Tumkur District, for a period of two years'.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

*B.S. Patil 3/3*  
(JUSTICE B.S.PATIL)  
Upalokayukta,  
State of Karnataka.

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**KARNATAKA LOKAYUKTA**

NO.UPLOK-2/DE/1192/2017/ARE-8

M.S.Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru - 560001.  
Dated: 23.02.2021

**ENQUIRY REPORT**

Sub: Departmental Enquiry against:

Sri.Palani.V, Group 'D' employee (Rtd), Atavi  
Siddalingeshwara P.U.College, C.T.Kere,  
Tumkur District - reg.

Ref: 1. Government Order No. ED 242 SES 2017  
Bengaluru Dated: 08.09.2017.

2. Nomination Order No: Uplok-2/DE/1192/  
2017/ARE-8 Bengaluru, dated:23.12.2017  
of Hon'ble Uplokayukta-2.

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The Departmental Enquiry is entrusted to Hon'ble Upalokayukta-2 under rule 14-A of KCS (CCA) Rules 1957 based on the recommendation made by the Hon'ble Upalokayukta - 2 under section 12(3) of Karnataka Lokayukta Act, 1984 in No.Compt/Upalok/BD/1076/2014/ARLO-2, dated; 17.03.2017 by virtue of Government Order No. ED 242 SES 2017 Dated ; 08.09.2017 against Sri.Palani.V, Group 'D' employee (Rtd), Sri.Atavi Siddalingeshwara Composite P.U.College, C.T.kere, Tumkur District (hereinafter referred to as the Delinquent Government Official in short DGO).

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*23/02*

2. In view of Government Order cited at reference No.1 the Hon'ble Upalokayukta - 2 vide Order cited at reference No.2 has nominated Additional Registrar Enquiries - 8 to frame Articles of Charge and to conduct enquiry against aforesaid DGO.

3. Additional Registrar Enquiries-8 has prepared Articles of Charge, Statement of Imputations of misconduct, List of witnesses and List of documents and copies of the same were sent to DGO for his appearance and to submit his written statement of defence. The Delinquent Government Official appeared on 28.03.2018 before this authority pursuant to service of Articles of Charge. The Plea (FOS) was recorded, the DGO pleaded not guilty and claimed enquiry into the charge. The Articles of Charge framed against DGO is as follows.

“You DGO got appointed as D Group employee in Nrupathunga High School, S.I.T.Extension, Tumkur by furnishing false date of birth as 06.07.1957 instead of 06.07.1967 and managed to enter the false date of birth in your service record, there by failed to maintain absolute integrity and devotion to duty and the act of which is unbecoming of Government Servant and have committed misconduct under rule 3 (i) to (iii) of KCS (Conduct) Rules, 1966 .”

4. The Substance of Imputations of misconduct against the Delinquent Government Official is as follows.

i). The Karnataka Lokayukta received a complaint from S.R.Panchakshariah, Maruthi Nagar, Tumkur against DGO as per Ex.P3. It is alleged in the complaint that the DGO migrated from

WAS  
23/02

the State of Tamil Nadu to the State of Karnataka prior to the year 1985. The DGO was unemployed when he was migrated to Karnataka State. The DGO got appointed as group D employee on 02.12.1985 in Nrupathunga High School, SIT Extension, Tumkur by forging the date of birth as 07.06.1957 instead of 07.06.1967 in the birth certificate. The secretary of Nrupathunga High School secured birth certificate of DGO from Tamil Nadu and confirmed that the DGO furnished false date of birth as 07.06.1957 instead of 06.07.1967 and secured employment.

ii). After detailed investigation the Hon'ble Upalokayukta forwarded report under section 12(3) of Karnataka Lokayukta Act, 1984 to initiate departmental enquiry against DGO and to entrust the same to this institution for Inquiry. The Government entrusted to enquiry to Hon'ble Upalokayukta under rule 14-A of KCS (CCA) Rules 1957. Based on the entrustment, the Hon'ble Upalokayukta has initiated departmental enquiry against DGO.

5. The DGO filed Written Statement of his defence on 26.04.2018 and Additional Written Statement on 25.10.2018. The DGO denied all the allegations made in the articles of charge and contended that the Educational Institution has changed the date of birth and that he was not aware of the changes made by the school authority. He has not committed any mistake and thereby requested to correct the date of birth. He has replied to complaint averments that his date of birth is 07.06.1967 and the same was given at the time of his appointment. It is further contended that after his reinstatement the management of Nrupathunga High School was closed, subsequently all the staff were transferred to Sri.Atavi

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Siddalingeswara Composite P.U.Colege, Tumkur. He reired from service on 30.06.2017. He belongs to S.C.Community and was living together with one Shanthamma and her daughter Iyyamma. Iyyamma is the daughter of first husband of said Shanthamma and he adopted her. He studied up to 6<sup>th</sup> standard in Tamil School and does not know reading and writing Kannada and English. He is innocent, illiterate and unnecessarily subjected to hardship by causing inconvenience and mental agony. He has maintained absolute integrity and not committed any misconduct. Hence requested to drop the changes framed against him.


6. The disciplinary authority, to prove the charge framed against the DGO has examined two witnesses PW1 and PW2, got marked documents Ex.P1 to Ex.P18 and closed their side.

7. The DGO, to prove his defence, has got examined himself as DW1, got marked documents Ex.D1 to Ex.D5 and closed his side.

8. Heard the arguments of learned Presenting Officer appearing for disciplinary authority and the learned counsel Sri.J.M.J, Advocate, appearing for DGO. The learned Presenting Officer and the learned counsel Sri.J.M.J Advocate also filed written briefs in addition to their oral arguments. Perused the written briefs of both disciplinary authority and the DGO.

9. The point that arises for my consideration is as follows;

“Whether the Disciplinary Authority has proved the charge framed against the Delinquent Government Official Sri.Palani.V, Group ‘D’ employee (Rtd), Sri.Atavi Siddalingeswara Composite P.U.College, C.T.kere Tumkur District.”

  
23/02



10. My answer to the above point is in the 'Affirmative' for the following reasons.

### **REASONS**

11. The Delinquent Government Official is migrated from the State of Tamil Nadu to the State of Karnataka, and was settled at Tumkur during the year 1982. The DGO did not deny the fact that he studied up to 6<sup>th</sup> standard in Tamil Nadu and his date of birth has been entered in the school record at Tamil Nadu. The fact that the Administrative Committee of Nrupathunga High School, S.I.T Extension, Tumkur appointed DGO as D group employee on 02.12.1985 is not in dispute. The date of birth has given by the DGO as 07.06.1957 at the time of appointment to the committee by furnishing Ex.P6 is denied by the DGO. Ex.P8 shows that the appointment of DGO was approved by the Deputy Director, Public Education Instructions Department, Tumkur, mentioning his date birth as 07.06.1957. It is an admitted fact that the DGO studied up to 6<sup>th</sup> standard in a Government High School at Ingunam Village, Thiruvannamalai District, Tamil Nadu. Ex.P7 is the duplicate of Transfer Certificate issued by the Government High School, Ingunam Village, Tamil Nadu. Ex.P7 shows that the date of birth of DGO is 07.06.1967 and not 07.06.1957.

12. PW1 has stated in his evidence that the Secretary, Nruparhunga High School, Tumkur secured Ex.P7 from Head Master, Government High School, Ingunam, Tamil Nadu in the year 1991. Looking to the cross-examination of PW1, nothing is brought

UAS  
23/02

out by the DGO to the effect that Ex.P7 is created to file false case against him. Looking at para-7 of cross examination of PW1 it is seen that PW1 withstood the cross-examination. The DGO has failed to bring out the circumstance to discredit the evidence of PW1. Looking to the written statement of defence and the evidence of DGO, it is not denied that the date of birth of DGO is 06.07.1967. Ex.P9 and the oral evidence of PW1 shows that The Secretary, Nrupathunga Education Society (Reg), S.I.T Extension, Tumkur dismissed the DGO from service on 10.04.1992 after coming to the conclusion that he has obtained employment by furnishing Transfer Certificate Ex.P6 (Ex.P5 is the translation of Ex.P6) bearing false date of birth.

13. It is seen from the evidence of PW1 that DGO gave representation to the Deputy Commissioner, Tumkur District on 15.07.1998 to direct the Nrupathunga Education Society to reinstate to duty by revoking the order of dismissal and made some allegations against the secretary. Ex.P10 is the representation said to have been given to the Deputy Commissioner, Tumkur District. PW1 denied the suggestion that the Head Master and the Secretary were not in good terms. PW1 further denied that himself and Secretary harassed the DGO and were abusing him with filthy language and used to get the house hold work done by DGO. The DGO has failed to bring out in the cross-examination of PW1 to substantiate the allegations made in Ex.P10 against the secretary and PW1. Ex.P11 is the letter addressed by the BEO dated; 27.12.2013 to the Nrupathunga Education Society. Ex.P11 indicates that the DGO was reinstated to duty and asked the society to resolve the complaints filed by the DGO by initiating

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23/10/2017

necessary action as per Karnataka Education Act and Government Order No. ED 150 SLB 2005 dated; 16.03.2006 being the appointing authority. Ex.P11 further indicates that the order withholding pay of DGO was recalled and asked the society to take decision at their level regarding payment of salary. The contents of Ex.P11 would go to show that the DGO was allowed to draw the salary to which he is entitled as per law.

14. Ex.P12 is the notification dated; 27.12.2013 issued by the BEO which discloses that the deputation of DGO from Nrupathunga High School to Government High School, Durgadahalli was cancelled with immediate effect. Ex.P13 is the rejoinder filed by PW1 in the complaint proceedings. He has reiterated the averments of complaint and produced the documents which are already on record. This is nothing but repetition. Ex.P14 is the service record of DGO. Ex.P14 is an undisputed document which shows that the date of birth of DGO was entered as 07.06.1957 as per TC (Transfer Certificate) Ex.P6. Ex.P15 is the copy of Ex.P11. Ex.P16 shows that the DGO was transferred to Sri.Atavi Siddalingeshwara Composite P.U.College, C.T.Kere, Tumkur Taluk on 15.07.2015 due to closure of Nrupathunga Education Society. Ex.P17 is the copy of letter addressed to Director, Higher Education, Public Instructions Department by the Deputy Director, Public Instructions Department, Tumkur seeking permission to withdraw the order passed under Ex.P8. Ex.P18 discloses that Nrupathunga Education Society was closed down. In view of closing down of said institution, the DGO was posted to work as D group employee at Sri.Atavi Siddalingeshwara Composite P.U.College, C.T.Kere, Tumkur District. Because of this reason the

UAS  
23/02

BEO sought time to submit report as the earlier Institution had not yet submitted report about action taken against the DGO.

15. It is seen from Ex.P17 and Ex.P18 that no action has been initiated by Nrupathunga Education Society who is the appointing authority against DGO despite report made by the Public Instructions Department, Tumkur. The written statement of defence and the evidence of DW1 indicate that the DGO retired from service on 30.06.2017 while working as D group employee at Sri. Atavi Siddalingeshwara Composite P.U.College, C.T.Kere, Tumkur District. Ex.P14 is the service register of DGO maintained by the Nrupathunga Education Society, Tumkur which is the appointing authority. Ex.P14 shows that the date of birth of DGO entered in the service register as 07.06.1957 based on the TC (Transfer Certificate) Ex.P6 said to have been issued by the Government High School, Inganam, Thiruvannamalai District, Tamil Nadu. Ex.P5 is the translation copy of Ex.P6. Ex.P7 is the Transfer Certificate issued by the same school which has issued Ex.P6 where DGO studied up to 6<sup>th</sup> standard.

16. The DGO admits that he was born on 07.06.1967 at Inganam Village of Thiruvannamalai District, Tamil Nadu. The DGO did not deny the date of birth mentioned as 07.06.1967 in the Transfer Certificate Ex.P7. That being the case it is for the DGO to explain the circumstances under which the document Ex.P6 came into existence. Looking to the allegations put forth by the disciplinary authority, it is for the DGO to show that he was not intending to get employment wrongfully by furnishing false date of birth in the Transfer Certificate. It is borne out from record that the DGO was

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23/02

appointed on 02.12.1985 and the appointment was confirmed on 17.01.1987 by the Education Department. The DGO contended that he has produced the Transfer Certificate which bears his date of birth as 07.06.1967 and at the time of his appointment, the institution changed the date of birth and got the approval.

17. It is to be noted that there is no evidence placed on record to indicate that the DGO has produced the original of Ex.P7 before the Institution at the time of his appointment. In fact PW2 denied the suggestion that DGO produced the original of Ex.P7 at the time of appointment. The DGO ought to have produced the endorsement for having obtained the original Transfer Certificate of Ex.P7 from the school, Tamil Nadu. It is to be noted that the DGO has not placed any evidence to show that he has produced original of Ex.P7. The record reveals that the Institution obtained the Ex.P7 in the year 1991 officially. DW1 admits in the cross examination that Nrupathunga Education Society secured Ex.P7 from the school where he studied.

18. Looking to the cross examination of DW1 wherein DGO admits everything giving go bye to his defence. The relevant portion (para 14) of cross-examination of DW1 reads thus;

“ನನಗೆ ನಿ.ಪಿ-6ರ ಆಧಾರದ ಮೇಲೆ ಕೆಲಸ ಸಿಕ್ಕಿದೆ ಅಂದರೆ ಸರಿ. ನಿ.ಪಿ-8 ರಲ್ಲೂ ಸಹ ನನ್ನ ಜನ್ಮ ದಿನಾಂಕ: 07.06.1957 ಎಂದು ಇದೆ ಅಂದರೆ ಸರಿ. ನಾನು ಕೆಲಸಕ್ಕೆ ಸೇರುವಾಗ ನನ್ನ ಬಳಿ ಇರುವ ಶಾಲೆ ದಾಖಲಾತಿಗಳನ್ನು ನೀಡಿ ಕೆಲಸ ಪಡೆಯಬೇಕೆಂದರೆ ಹೌದು. ನಾನು ಕೊಟ್ಟ ದಾಖಲಾತಿಯ ಆಧಾರದ ಮೇಲೆ ಕೆಲಸ ಕೊಟ್ಟಿದ್ದಾರೆಂದರೆ ಸರಿ. ನಾನು ಈ ದಾಖಲೆಯ ಆಧಾರ ಮೇಲೆ ಕೆಲಸ ಪಡೆದು 1992 ಇಷ್ಟಿ ವರೆಗೆ ಯಾವುದೇ ತಕರಾರು ಇಲ್ಲದೇ ಕೆಲಸ ಮಾಡಿದ್ದೇನೆ. 1992ರಲ್ಲಿ ತಕರಾರು ಶುರುವಾಯಿತು. ನಂತರ ಶಾಲೆಯ ಆಡಳಿತ ಮಂಡಳಿಯವರು ನಿ.ಪಿ-7ನ್ನು ನಾನು ಓದಿದ ತಮಿಳುನಾಡು ಶಾಲೆಯಿಂದ ತರೆಸಿಕೊಂಡರು ಅಂದರೆ ಸರಿ. ನಿ.ಪಿ-7 ರಲ್ಲಿ ನನ್ನ ಜನ್ಮ ದಿನಾಂಕ 07.06.1967 ಎಂದು ಇದೆ. ನಿ.ಪಿ-5 ಮತ್ತು 6 ರ ಆಧಾರ ಮೇಲೆ ಸೇವಾ ದಾಖಲಾತಿಗಳಲ್ಲಿ ನನ್ನ ಜನ್ಮ ದಿನಾಂಕ

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23/02

ನಮೂದಾಗಿದೆ ಅಂದರೆ ಸರಿ. ನಿ.ಪಿ-14 ನನ್ನ ಸೇವಾ ದಾಖಲೆಯ ಪ್ರತಿ ಅಂದರೆ ಸರಿ. ಅದರಲ್ಲೂ ಸಹ ನನ್ನ ಜನ್ಮ ದಿನಾಂಕ: 07.06.1957 ಎಂದು ಇದೆ ಅಂದರೆ ಸರಿ.”

Looking to the admissions made by DW1 in the cross examination, the defence taken by the DGO falls to the ground. Probably the DGO made effort to put blame on the institution which has given employment to him. But he failed to do so by accepting the truth during cross examination.

19. The DGO had enough time from 1985 to 1991 to rectify the said mistake. There is no reason as to why DGO slept over the matter. The DGO placed on record Ex.D1 and Ex.D2 to show that Sri.D.P.Panchakshariah who worked as Head Master and the secretary Maridevaru was not in good terms with him and hence filed a false case. PW1 admits that his brother married Sri.D.P.Panchakshariah's brother's daughter. PW1 denied the suggestion that his brother was issuing fake Transfer Certificates and he was caught. Ex.D1 and Ex.D2 relates to criminal case filed by Sri.Maridevaru against Panchakshari in respect of assault and use of abusive words. It is very strange to see as to how a criminal case filed between unconnected persons would help the DGO.

20. Looking to the overall evidence both oral and documentary placed on record by both disciplinary authority and the DGO, it is crystal clear that the DGO secured appointment as D group employee in Nrupathuga High School, S.I.T Extension, Tumkur by furnishing false date of birth as 07.06.1957 instead of 07.06.1967 in the Transfer Certificate said to have been issued by the Head Master, Government High School, Ingunam Village, Thiruvannamalai District, Tamil Nadu. If the date of birth of DGO is


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23/02

taken as 07.06.1967, he could not have been crossed the age of 18 years as on 02.12.1985 when he was selected for group 'D' post. Probably DGO to overcome the ineligibility of selection might have furnished false date of birth to get appointment in a wrongful way. Thereby DGO failed to maintain absolute integrity and devotion to duty, the act of which is unbecoming of Government servant and liable for professional misconduct under rule 3 (i) (iii) of KCS (Conduct) Rules, 1966. Hence I answer the above point in the 'Affirmative' and proceed to pass the following.

### **ORDER**

The Disciplinary Authority has proved the charge leveled against the Delinquent Government Official Sri.Palani.V, Group 'D' employee (Rtd), Sri.Atavi Siddalingeswara P.U.College, C.T.Kere, Tumkur District.

Submitted to His Lordship Hon'ble Upalokayukta for further action in the matter.

  
23/02/2021

(AMARANARAYANA. K)  
Additional Registrar Enquiries-8  
Karnataka Lokayukta,  
Bengaluru.

### **ANNEXURES**

**1. LIST OF WITNESSES EXAMINED ON BEHALF OF D.A:**

|     |                                                                                                                                                                   |
|-----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| PW1 | Sri. S.R.Panchakshraiah, S/o S.Revanna, High School Head Master (Retd), Basava Krupa, 4 <sup>th</sup> cross, Maruthi Nagar, Tumkur, Tumkur Dist. dated:18.01.2019 |
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|     |                                                                                                                          |
|-----|--------------------------------------------------------------------------------------------------------------------------|
| PW2 | Sri. P.B.Basavaraju, S/o Betarangappa, Deputy Commissioner, Backward Classes Welfare Dept., Ramanagar. Dated: 17.05.2019 |
|-----|--------------------------------------------------------------------------------------------------------------------------|

**2. LIST OF WITNESSES EXAMINED ON BEHALF OF DGO:**

|     |                                                                                         |
|-----|-----------------------------------------------------------------------------------------|
| DW1 | Sri. Palani, S/o Vattan, Cobbler, HMS College, Janatha Colony, Tumkur Dated:26-08-2019. |
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**3. LIST OF DOCUMENTS MARKED ON BEHALF OF DISCIPLINARY AUTHORITY:**

|        |                                                                                                                               |
|--------|-------------------------------------------------------------------------------------------------------------------------------|
| Ex.P1  | Form No.1 (Complaint)                                                                                                         |
| Ex.P2  | Form No.2 (Complainant's Affidavit)                                                                                           |
| Ex.P3  | Complaint dated:22.04.2014 addressed to Hon'ble Upalokayukta, Bengaluru.                                                      |
| Ex.P4  | Copy of Transfer Certificate issued by Head Master, Govt. High School, Ingunam, Tamilnadu bearing date of birth 07.06.1967.   |
| Ex.P5  | English Translation of Transfer Certificate - Ex.P6                                                                           |
| Ex.P6  | Copy of Transfer Certificate issued by Head Master, Govt. High School, Ingunam, Tamilnadu bearing date of birth 07.06.1957.   |
| Ex.P7  | Duplicate Transfer Certificate issued by Head Master, Govt. High School, Ingunam, Tamilnadu bearing date of birth 07.06.1967. |
| Ex.P8  | Copy of order of confirmation of appointment of DGO dated:17.01.1987 issued by Deputy Director, Education Dept, Tumkuru       |
| Ex.P9  | Letter dated: 10.04.1992 of Secretary, Tumukuru                                                                               |
| Ex.P10 | Letter dated:15.07.1992 of Palani, Shanthi Footware, Someshwarapuram, Tumkuru                                                 |
| Ex.P11 | Letter dated:27.12.2013 of BEO, Tumkur                                                                                        |

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|        |                                                                                                                                                                      |
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|        | addressed to Secretary, Nrupathunga Education Institution, SIT Extension Tumkuru.                                                                                    |
| Ex.P12 | Notification of cancellation of deputation of DGO dated:27.12.2013                                                                                                   |
| Ex.P13 | Explanation given by PW1 dated:25.10.2014 addressed to ARLO-2, KLA, Bengaluru with enclosures.                                                                       |
| Ex.P14 | Extract of service record of DGO.                                                                                                                                    |
| Ex.P15 | Complaint dated:27.12.2013 of BEO, Tumukuru.                                                                                                                         |
| Ex.P16 | Posting order of DGO issued by Deputy Director, Public Education Department, Tumkuru South District.                                                                 |
| Ex.P17 | Reply of Deputy Director, Public Education Department, Tumkuru South District with report .                                                                          |
| Ex.P18 | Copy of letter addressed by BEO, Tumkuru to ARLO-2, KLA, Bengaluru seeking time to take action after submission of report by Nrupathunga Education Society, Tumkuru. |

**4. LIST OF DOCUMENTS MARKED ON BEHALF OF DGO:**

|       |                                                                                                                               |
|-------|-------------------------------------------------------------------------------------------------------------------------------|
| Ex.D1 | Copy of complaint given by C.H.Maridevaru, S/o of Late Henjegowda against D.P. Panchaksharaih, Head Master.                   |
| Ex.D2 | Copy of FIR in Crime No. 251/2009 of New Extension Police Station, Tumkuru.                                                   |
| Ex.D3 | Intimation letter addressed to BEO, Tumkuru Taluk dated:11.09.2017 by Deputy Director, Education Depat., Tumkuru .            |
| Ex.D4 | Request letter of DGO dated: 12.07.2017 to Chairman, Sri. Atavi Siddalingeswara Educational Society, C.T. Kere, Tumkuru Taluk |

*WAS*  
23/02

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| Ex.D5 | Relieving letter dated:30.06.2017 issued by Chairman, Sri. Atavi Siddalingeshwara Educational Society, C.T. Kere, Tumkuru Taluk to the DGO. |
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(AMARANARAYANA. K) 23/02/2021  
Additional Registrar Enquiries-8  
Karnataka Lokayukta,  
Bengaluru.